

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

**SP-77076-77079/18
& Cus.Appeal Nos.78464-78467/18**

(Arising out of Order-in-Appeal No.KOL/CUS(Port)/AA/1182-1185/2018 dated 02.07.2018 passed by the Commissioner of Customs (Appeals), Kolkata)

Commr. of Customs (Port), Kolkata

Applicant (s)/Appellant (s)

Vs.

M/s. Mohit Impex

Respondent (s)

Appearance:

Shri G. Guha, Asstt. Commr. (AR) for the Revenue
None for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing : 28.09.2018

Date of Decision : 28.09.2018

ORDER NO...SO/75900-75903/2018 & FO/A/76754-76757/2018

Per Bench :

When the matters were called, none appeared on behalf of the Respondent-Assessee despite notice. Accordingly, with the consent of the Id.A.R. for the Revenue, the present appeals filed by the Revenue are being taken up for final disposal.

2. These appeals are filed by the Revenue against a common Order-in-Appeal No.KOL/CUS(Port)/AA/1182-1185/2018 dated 02.07.2018 passed by the Commissioner of Customs (Appeals), Kolkata.

5. On perusal of records, we find that the disputed duty involved in these cases is below the monetary limit of Rs.10 lakhs which has been notified by the Government vide Circular No.390/Misc./163/2010-JC(17-12-2015) dated 17th December, 2015. Accordingly, the appeals are dismissed under litigation policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court.)

Sd/
(V.Padmanabhan)
Member (Technical)

Sd/
(P. K. Choudhary)
Member (Judicial)

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